

COMPETITION APPELLATE TRIBUNAL

C.A. No. 55/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M/s. Swastic Pipes ...Applicant

Versus

H.C.L. Info-systems Ltd. & anr. ...Respondents

Appearances: Mr. C. M. Sharma, Advocate for the Applicant
None for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 05/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

A.P. Kukreti ...Applicant

Versus

M/s. ICICI Bank ...Respondent

Appearances: None for the applicant
Ms. Shweta Mishra, Advocate for the respondent

ORAL ORDER
16-12-2010

Applicant is not present. On the interest part, respondent has modified the account. Now nothing survives in the matter. The matter is disposed of.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 149/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

Indian Institute of Hardware Technology

...Respondent

Appearances: Mr. Rakesh Vashist, ADG for the D.G. [I & R]
None for the respondent

ORAL ORDER
16-12-2010

It is stated by the representative of the DG that the complainant is not coming forward for supplying the relevant information. That being so, the proceedings are closed.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 198/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

Maruti Suzuki (I) Ltd.

...Respondent

Appearances: Mr. Rakesh Vashist, ADG for the D.G. [I & R]
Mr. K.P. Sunder Rao, Advocate for the respondent

ORAL ORDER
16-12-2010

As prayed, list the matter in the first week of March, 2011 for
fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 10/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Lokesh Gupta ...Applicant

Versus

Bharti Airtel Ltd. & anr. ...Respondents

Appearances: Ms. Kanchan Bala, Advocate for the Applicant
None for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

No. 30(47)-UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Rishi Bhushan ...Complainant

Versus

Vatika Ltd. ...Respondent

Appearances: Complainant in person
Mr. S. K. Sahni, Advocate for the respondent

ORAL ORDER
16-12-2010

Mr. S.K. Sahni, advocate accepts the notice on behalf of the respondent. Reply shall be filed within four weeks.

List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

I.A. No. 13/2005
RTPE No. 14/200

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF

R.K. Jain Motors Co.

...Complainant

Versus

Bajaj Auto Ltd.

...Respondent

Appearances: None for the Complainant
Mr. K. K. Patra & Ms. Aparajita Swarup, Advocates
for the respondent

ORAL ORDER
16-12-2010

List the matter in the first week of March, 2011 for fixing the
date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

M.A. No. /2010

I.A. 35/2009

UTPE No. 105/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Castrol India Ltd.

...Complainant

Versus

Savita Chemicals Ltd.

...Respondent

Appearances: Mr. Raj Sekhar Rao, Advocate for the Complainant
Mr. Dileep Poolakkot, Advocate for the respondent

ORAL ORDER

16-12-2010

An affidavit has been filed on 19.10.2010. Though the affidavit is strictly not in terms of the order dated 6th October, 2010, we record the statement of the learned counsel for the respondent to the effect that the impugned advertisement has been discontinued both from the Electrical and Print Media. It is also stated that the impugned advertisement shall not be repeated in future. That being so, these proceedings are closed.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 158/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Dr. Arjun Dev Saini

...Applicant

Versus

Standard Chartered Bank

...Respondent

Appearances: Applicant in person
Mr. Puneet K. Bhalla, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 98/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Neel Padam Kunj Welfare Assn. ...Complainant

Versus

G.D.A & Ors, ...Respondents

Appearances: Mr. Arun Pathak, Advocate for the Complainant
Ms. Reena Singh, Advocate for R-1
Mr. Girish Chandra, Advocate for R-2, R-3 & R-4

ORAL ORDER
16-12-2010

Copy of the complaint shall be supplied to the learned counsel for R-1 within a week from today. Replies and rejoinder, if any, shall be filed by the end of January, 2011. List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 02/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Adlobs Films Ltd.

...Complainant

Versus

Rajasthan Patrika Pvt. Ltd.

...Respondent

Appearances: Mr. Thomas P. Kuruvilla, Advocate for the
Complainant
Mr. R. D. Makheeja, Advocate Amicus Curiae
Mr. Rakesh K. Rajan, Advocate for the respondent

ORAL ORDER

16-12-2010

At the request of the complainant, the matter is adjourned.
List the matter in the first week of March, 2011 for fixing the date
of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 163/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Dalmia Resorts International Pvt. Ltd. ...Applicant

Versus

Varun Beverages Ltd. & anr. ...Respondents

Appearances: Ms. Minal Sehgal, Advocate for the Applicant
Ms. Geeta Malhotra, Advocate for R-1

ORAL ORDER

16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 06/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Suresh Agencies ...Complainant

Versus

Noverties India Ltd. & ors. ...Respondents

Appearances: Mr. S.P. Saini, Advocate for the Complainant
Mr. Santosh Paul, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 14th February, 2011 for hearing the matter.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

No. 30(63)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

A. K. Parmanik ...Complainant

Versus

Aravali Rail Vihar Residents
Welfare Association ...Respondent

Appearances: Mr. S. K. Bhatnagar, Advocate for the Complainant
A/R for the respondent

ORAL ORDER
16-12-2010

Let reply be filed by R-2 within a period of four weeks. If any, rejoinders to be filed to all the responses, the same shall be done within a period of three weeks.

List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 12/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

M/s. Bharti Airtel Pvt. Ltd. ...Respondent

Appearances: Mr. Rakesh Vashist, ADG for the D.G. [I & R]
Dr. V. K. Aggarwal, Advocate for Mr. Aditya Narain,
Advocate for R-1

ORAL ORDER

16-12-2010

Reply shall be filed within four weeks. It is made clear that no further opportunity shall be granted for the purpose.

List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

M.A. No. 21/2000 IN

RTPE No. 38/2000

C.A. No. 56/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Vimal Chandok

...Complainant

Versus

Bright Star Hotel

...Respondent

Appearances: Complainant in person
Mr. Ravijyot, Advocate for the respondent

ORAL ORDER

16-12-2010

List the matter on 14th February, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 65/1000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Golf Apartment Owner Welfare Society ...Complainant

Versus

N. D. M. C. ...Respondent

Appearances: Mr. Rahul Malhotra, Advocate for the Complainant
None for the respondent

ORAL ORDER
16-12-2010

List the matter on 4th January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 46/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Kailash Ribbon Factory

...Applicant

Versus

Konega International Pvt. Ltd.

...Respondent

Appearances: Mr. Pankaj Kumar, Advocate for the Applicant

ORAL ORDER

16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 131/1998

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Deep Colour Lab ...Applicant

Versus

Konika Corpn. Ltd. ...Respondent

Appearances: Mr. Jeevan Prakash, Advocate for the Applicant

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 92/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

Gupta Abhushan Pvt. Ltd. ...Respondent

Appearances: Mr. Rakesh Vashist, ADG for the D.G. [I & R]

ORAL ORDER
16-12-2010

It appears that Mr. U.N. Shukla, advocate for the respondent has since been expired. That being so, the respondent be informed that if it wants to engage any other counsel that should be done within four weeks. List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 234/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Dipti Bhalla Verma

...Complainant

Versus

DLF Universal Ltd.

...Respondent

Appearances: Mr. Abhijat, Advocate for the Complainant
Mr. Ravinder Narain, Advocate with Ms. Rajeshwari
Shukla & Ms. Mallika Joshi, Advocates for the
respondent

ORAL ORDER

16-12-2010

At the request of the respondent, the matter is adjourned.
List the matter in the first week of March, 2011 for fixing the date
of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 174/1997

C.A. No. 95/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

I.S. Chadha ...Complainant

Versus

R. C. Sood & Co. Ltd. ...Respondent

Appearances: Mr. Prabhyot K. Chadha, Advocate for the
 Complainant
 Mr. O. P. Dua, Sr. Advocate with Ms. Rohina Nath,
 Advocate for the respondent

ORAL ORDER

16-12-2010

It is stated that the applicant is not willing to take the property at the price which has been suggested by the respondent. List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 175/1997

C.A. No. 96/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.S. Chadha ...Complainant

Versus

R. C. Sood & Co. Ltd. ...Respondent

Appearances: Mr. Prabhyot K. Chadha, Advocate for the
Complainant
Mr. O. P. Dua, Sr. Advocate with Ms. Rohina Nath,
Advocate for the respondent

ORAL ORDER

16-12-2010

It is stated that the applicant is not willing to take the property at the price which has been suggested by the respondent. List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 49/2000

C.A. No. 283/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Vimal Devi Walia ...Complainant

Versus

D.L.F. Universal Ltd. ...Respondent

Appearances: Mr. J. S. Ahluwalia, Advocate for the Complainant
Mr. Ravinder Narain, Advocate with Ms. Rajeshwari
Shukla & Ms. Mallika Joshi, Advocates for the
respondent

ORAL ORDER

16-12-2010

Arguments heard. Order is reserved.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 202/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

V.P. Nangia

...Complainant

Versus

Reliance Infocom. Ltd.

...Respondent

Appearances: Complainant in person
Mr. Rohit Jain, Advocate for the respondent

ORAL ORDER
16-12-2010

Learned counsel for the respondent states that 'No Objection Certificate' and 'No Due Certificate' shall be supplied to the applicant. In this view, nothing survives to be done in the matter. However, the "Certificates" shall be supplied to the applicant within a period of two weeks from today. With this, the matter is disposed of.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 101/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M. K. Maheshwari ...Complainant

Versus

Meerut Development Authority ...Respondent

Appearances: Complainant in person
Mr. T. Ahmed, Advocate for the respondent

ORAL ORDER
16-12-2010

The matter shall be listed on 14th February, 2011. Before that, the order dated 6th October, 2010 shall be complied with.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 03/2010

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Suresh P. Manglaw & anr. ...Complainants

Versus

HSBC Bank ...Respondent

Appearances: Dr. V. K. Aggarwal, Advocate for the Complainant

ORAL ORDER
16-12-2010

Affidavit of evidence shall be filed within four weeks, as undertaken. List the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 167/1998

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Bhavin Kumar Ramlal Patel ...Applicant

Versus

Sunflame Petrochemicals (P) Ltd. & Ors. ...Respondents

Appearances: None for the Applicant
Mr. C. M. Sharma, Advocate for the respondent

ORAL ORDER
16-12-2010

The matter shall be listed on 15th February, 2011 as the parties are exploring the possibility for an out of Court settlement.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 58/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

S. S. Kohli ...Applicant

Versus

Standard Chartered Bank ...Respondent

Appearances: Mr. S. K. Singh, Advocate for the Applicant
None for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011 for arguments on the question of maintainability along with other connected Compensation Applications.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 108/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Info Electronics System (P) Ltd. ...Applicant

Versus

Sutran Corporation ...Respondent

Appearances: Ms. Zurrat Zamal Kaur, Advocate for the Applicant
Mr. Sumant De, Advocate with Mr. Naresh Goel,
witness for the respondent

ORAL ORDER

16-12-2010

This matter shall be listed along with other Compensation Applications where no separate application of alleging unfair trade practice / restrictive trade practice / monopolistic trade practice is filed. In view of the decision of the Supreme Court in the case of **Saurabh Prakash vs. DLF [(2007) 1 SCC 228]** prima facie the application is not maintainable. We appoint Mr. R. D. Makheeja as Amicus Curiae in this case to assist us.

We made it clear, if any talks for out of Court settlement in any of the cases are going on that will not affect the talks for out of court settlement.

List the matter on 22nd March, 2011 for arguments on the question of maintainability.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 07/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

M/s. Liberty Shoes Ltd.

...Respondent

Appearances: Mr. R. D. Makhija, Advocate for the D.G. [I & R]
Dr. V. K. Aggarwal, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 15th February, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 85/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Arvind Singh ...Applicant

Versus

Gadasia Beverages ...Respondent

Appearances: Ms. Jaya Tomar, Advocate for the Applicant
Mr. Satish Chandra Saraswat, Advocate for the
respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 68/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

P.C.S. Computers Ltd. ...Applicant

Versus

LIPI Data Systems Ltd. ...Respondent

Appearances: Mr. Rohit Singh, Advocate for the Applicant
Mr. U. P. Mathur, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 113/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Aditya Narain Upadhyay

...Applicant

Versus

Watthour Systems & anr.

...Respondents

Appearances: None

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 72/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Square Sales ...Applicant

Versus

Johnson & Johnson ...Respondent

Appearances: Mr. R.D. Makheeja, Advocate for the Applicant
Mr. Vivek Sharma, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 47/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Chinmoy Priyadarshi ...Applicant

Versus

First Computers & anr. ...Respondents

Appearances: Ms. Pinki Talukdas, Advocate for the Applicant

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 58/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Dr. Sanjay P. Patel ...Applicant

Versus

Om Agencies & ors. ...Respondents

Appearances: Mr. P.J. Mehta, Advocate for the Applicant
Mr. Vivek Sharma with Ms. Mamta Sharma,
Advocates for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 48/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

India.Com Ltd.

...Applicant

Versus

Infomedia India Ltd. & anr.

...Respondents

Appearances: Mr. Rajeev Kumar Singh, Advocate for the Applicant
Mr. Vivek Yadav, Advocate for the respondent

ORAL ORDER
16-12-2010

List the matter on 22nd March, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 84/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

Tata Tele Service Ltd.

...Respondent

Appearances: Mr. Rakesh Vashist, ADG for the D.G. [I & R]
None for the respondent

ORAL ORDER

16-12-2010

It is stated that the applicant shall rely only on documentary evidence and not to lead any oral evidence. With this applicant's evidence stands closed. Now respondent shall file affidavit of evidence, if any, within four weeks. If any documents are filed, admission/denial of the documents shall take place on 21st January, 2011. Thereafter, list the matter in the first week of March, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

MA. No. 09/2008 IN

C.A. No. 175/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Krishnakant Gupta

...Applicant

Versus

D.C.M. Estates Infrastructure

...Respondent

Appearances: Mr. Viswajeet Sharma, Advocate for the Applicant
Mr. Rishabh Maheshwari, Advocate for the
respondent

ORAL ORDER

16-12-2010

List the matter on 22nd March, 2011 alongwith other C.A.
matters.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

UTPE 72/2007

16.12.2010

IN THE MATTER OF

JAPAN TRAVEL SERVICES & ANR.

VERSUS

M/S. ALLIED NIPPON AIRWAYS CO. LTD.

APPEARANCES : Representative of the complainant

**Ms. Anjali Mahajan, advocate for
the respondent.**

The matter is fixed for Admission/Denial of the Complainant's documents.

The learned counsel for the respondent seeks a short adjournment. Not objected by the complainant.

With consent of both the parties, admission/denial shall now take place on 4th January, 2011

(V.
Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

UTPE 130/2006

CA 33/2007

16.12.2010

IN THE MATTER OF

LORD VENKATESHWAR AGENCIES

VERSUS

M/S. MEDLEY FOODS PVT. LTD.

APPEARANCES : None for both the parties.

The matter is fixed for Admission/Denial of the Complainant's documents.

The admission/denial has not taken place as both the parties are not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., 3rd week of January, 2011.

(V.
Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW
DELHI

RTPE 06/2007

22.12.2010

IN THE MATTER OF

DG (I & R)

VERSUS

GAIL

**APPEARANCES : Shri. Om Prakash, STA for the DG
Shri. Rajesh Arya, Advocate for the
informant
Shri. Abhishek Agarwal, Advocate
for the respondent**

The matter is fixed for Admission/Denial of the DG's documents.

The learned advocate for the respondent admitted the documents at srl. no. 1 and 4 of the DG's notice to admit documents dated 12.5.09, and denied their contents. He admitted the documents at srl. no. 3 and 5 of the notice.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., 3rd week of January, 2011.

(V.
Sreenivas)
Asst. Director (E)